

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:57
ANSWERED ON:28.02.2000
WOMEN RESERVATION BILL .
SUSHIL KUMAR SAMBHAJIRAO SHINDE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether any consensus, through committee meetings or otherwise has been arrived at, in relation to the, Constitution (Amendment) Bill, relating to reservation of seats in the Legislatures for women;
- (b) if so, the details in this regard; and
- (c) the steps taken/being taken to go ahead with the Women Reservation Bill?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a), (b) & (c) : The Constitution (85th Amendment) Bill, 1999 seeking to provide for reservation of seats for women in the Legislatures was introduced in the Lok Sabha on 23rd December, 1999. Ever since this issue came into limelight with the introduction of the pilot Bill, namely, the Constitution (81st Amendment) Bill, 1996, there have been constant endeavours on behalf of the successive Governments to bring about a consensus among all political parties. Meetings in this regard have been held with leaders of political parties and, barring a few dissenting voices, almost all political parties have supported the Bill so far. Government is committed to push through the Bill with full vigour and get it passed as soon as possible.